

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1040**

**TO BE ANSWERED ON THE DECEMBER 19<sup>TH</sup>, 2018/AGRAHAYANA 28, 1940 (SAKA)**

**IMPROVING CONDITIONS OF JAILS**

**1040. SHRI NARESH GUJRAL:**

**Will the Minister of HOME AFFAIRS be pleased to state :**

**(a) whether Government is planning to improve the condition of jails in the country given the fact that countries like United Kingdom (UK) have expressed serious reservations about repatriating criminals from UK against whom there are serious cases in India; and**

**(b) if so, the details thereof and budget for such improvements?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) to (b): As per the Seventh Schedule of the Constitution of India, “prisons” and “persons detained therein” is a state subject.**

**However, the Government of India had issued a Model Prison Manual in 2016, which contains detailed guidelines on standardisation and improvement of prisons.**

**The Government of India, from time to time, provides appropriate assurances about prison conditions in extradition matters.**

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